

FORM 18

THE PATENTS ACT, 1970

(39 of 1970)

APPLICATION FOR COMPULSORY LICENCE

[See sections 84(1), 91, 92(1); rules 47 and 96 and also section 84 and 92 as modified by section 24C]

1. Name, address and nationality of the applicant(s).

I/We . 1.
.....
.....

hereby apply for the grant of a compulsory licence under Patent No.

.....dated

2. Certified copies of the documents are to be enclosed in duplicate.

.....granted to

.....

..... for which the patentee is

.....

..... on the following grounds, namely :

.....

.....

.....

3. Complete address including postal code and state along with telephone and facsimile number(s).

I/We declare that the facts and matters stated herein are true to the best of my/our knowledge, information and belief.

The details of documentary evidence in support of my/our interest and the grounds stated above are given below : . 2....

4. To be signed by the applicant(s) or by his authorised registered patent agent.

(a)

.....

(b)

.....

(c)

.....

My/Our address for service in India is: .

3.....

.....

.....
.....
.....

Dated this day of
20

5. Name of the natural person who
has signed.

Signature . 4.....

(-----) .. 5.....

To

The Controller of Patents,

The Patent Office,

At

Note: For fee : see First Schedule.
